

14.04 ½ hrs.

Title: Withdrawal of the Airport Authority of India (Amendment) Bill, 2000.

नागर विमानन मंत्री (श्री सैयद शाहनवाज़ हुसैन) : महोदय, मैं प्रस्ताव करता हूँ कि भारतीय विमानपत्तन प्राधिकरण अधिनियम, 1994 में संशोधन करने वाले विधेयक को वापस लिए जाने की अनुमति दी जाये।

MR. SPEAKER: The question is:

"That leave be granted to withdraw a Bill to amend the Airports Authority of India Act, 1994."

The motion was adopted.

श्री सैयद शाहनवाज़ हुसैन : महोदय, मैं विधेयक वापस लेता हूँ।

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, the reasons for withdrawal of the Bill have not been circulated among us. I have not received it.

SHRI K. YERRANNAIDU (SRIKAKULAM): Tomorrow the Bill will be coming.

SHRI VARKALA RADHAKRISHNAN : What is coming tomorrow is another Bill. I want to know why this Bill is being withdrawn now. The reasons have not been given to me.

MR. SPEAKER: The hon. Minister should tell him why this is being withdrawn.

श्री रामजीलाल सुमन (फिरोजाबाद) : अध्यक्ष महोदय, यह बिल क्यों वापिस किया गया है, इसके औचित्य पर प्रकाश डालना चाहिए। (व्यवधान)

SHRI VARKALA RADHAKRISHNAN : We have a right to know why this is being withdrawn. It is very unfortunate. The Minister ought to have given the reasons.

SHRI V. DHANANJAYA KUMAR (MANGALORE): The Bill has already been withdrawn. Shri Varkala Radhakrishnan is unnecessarily arguing about it in the House.

SHRI VARKALA RADHAKRISHNAN : It is mentioned in the paper that the reasons will be separately distributed. But it is not distributed.

MR. SPEAKER: The item is over and the withdrawal has been done.

SHRI VARKALA RADHAKRISHNAN : I do not stand in the way of its withdrawal. But I must be told the reasons.

श्री रामजीलाल सुमन : अध्यक्ष महोदय, माननीय मंत्री जी इस बिल को क्यों वापिस ले रहे हैं, इसके औचित्य पर प्रकाश डालना चाहिए। (व्यवधान)

अध्यक्ष महोदय : आप पहले बोलते तो मैं उनको जरूर कहता लेकिन अभी मैं कुछ नहीं कर सकता।

...(व्यवधान)